



**IN THE INCOME TAX APPELLATE TRIBUNAL**

**"J" BENCH, MUMBAI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND**

**SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER**

ITA no.7862/Mum./2019  
(Assessment Year : 2015-16)

Panasonic Life Solutions India Pvt. Ltd.  
(Formerly known as Anchor Electricals  
Pvt. Ltd.), 3<sup>rd</sup> Floor, B-Wing  
Think Techno, Mumbai 400 058  
PAN – AAECA2190C

..... Appellant

v/s

Asstt. Commissioner of Income Tax  
Central Circle-7(2), Mumbai

..... Respondent

Assessee by : Ms. Palak Mehta  
Revenue by : Shri Vatsalya Saxena

Date of Hearing – 26.07.2021

Date of Order – 26.07.2021

**ORDER**

**PER S. RIFAUR RAHMAN, A.M.**

The captioned appeal has been filed by the assessee challenging the order dated 20<sup>th</sup> September 2019, passed under section 144C(5) of the Income Tax Act, 1961 (for short "*the Act*") in pursuance to the directions of leaned Dispute Resolution Panel (DRP)-2, Mumbai, pertaining to the assessment year 2015-16.

2. While going through the record available before us, we find that the assessee has filed a letter dated 5<sup>th</sup> April 2021, seeking withdrawal

of its appeal in view of the fact that it has applied for settling the tax dispute under the Vivad Se Vishwas Tax Scheme, 2020. The letter submitted by the assessee is accompanied by Form-1 and 2 of the declaration filed under the aforesaid scheme and Form no.3 issued by the Revenue. The aforesaid letter along copy of Form no.1, 2 and 3, are also kept on record.

3. The learned Departmental Representative has no objection for withdrawal of the appeal by the assessee.

4. Considering the fact that the assessee has sought withdrawal of the present appeal, as the assessee has applied for settling the dispute under Vivad Se Vishwas Scheme, 2020, we permit the assessee to withdraw the appeal at this stage since the Department issued Form no.3. With these observations, the appeal by the assessee is liable to be dismissed as withdrawn.

5. In the result, assessee's appeal is dismissed as withdrawn.

Order pronounced in the open court on 26.07.2021

**Sd/-**  
**MAHAVIR SINGH**  
**VICE PRESIDENT**

**Sd/-**  
**S. RIFAUH RAHMAN**  
**ACCOUNTANT MEMBER**

**MUMBAI, DATED: 26.07.2021**

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The CIT(A);*
- (4) *The CIT, Mumbai City concerned;*
- (5) *The DR, ITAT, Mumbai;*
- (6) *Guard file.*

*Pradeep J. Chowdhury  
Sr. Private Secretary*

True Copy  
By Order

Assistant Registrar  
ITAT, Mumbai